

<b>PFORM A</b> <b>PUBLIC ANNOUNCEMENT</b> Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)		
<b>FOR THE ATTENTION OF THE CREDITORS OF BLUE PARK SEAFOODS PRIVATE LIMITED</b>		
<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>BLUE PARK SEAFOODS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	4 <sup>th</sup> July 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Vijayawada
4.	Corporate identity no. / limited liability identification no. of corporate debtor	U05005AP1997PTC027470
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Regd. Office: 5-85 KURUMADDALI PAMARRU MANDAL PAMARRU Krishna AP 521157 INDIA</b>
6.	Insolvency commencement date in respect of corporate debtor	26 <sup>th</sup> October 2022 (Order received on 20 <sup>th</sup> October 2022)
7.	Estimated date of closure of insolvency resolution process	24 <sup>th</sup> April 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Mayur Rajendrakumar Popat <b>IBBI registration no.:</b> IBBI/PA-001/IP-P-01918/2020-21/13046
9.	Address and e-mail of the interim resolution professional, as registered with the Board	802, Sainath Heights, Besides Isckon Temple, Near Harinagar Crossing, Vadodara – 390 021 <b>Email:</b> mayurpopat2002@gmail.com <b>Contact No.:</b> +91 265 3570322
10.	Address and e-mail to be used for correspondence with the interim resolution professional	425, Lotus Elite, Gotri Sevasi Road, Beises OSIA Hypermarket, Vadodara – 390021, Gujarat, India <b>Email :-</b> cirp.bluepark@gmail.com <b>Contact No :-</b> +91 265 3570322
11.	Last date for submission of claims	<b>09<sup>th</sup> November 2022 (14 days from receipt of order)</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	To be ascertained



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	To be ascertained
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amravati Bench bench, has ordered the commencement of a corporate insolvency resolution process of the Blue Park Seafoods Private Limited vide order CP (IB) No. 77/9/AMR/2021 on 26<sup>th</sup> October 2022 (received on 26th October 2022 2022).

The creditors of Blue Park Seafoods Private Limited, are hereby called upon to submit their claims with proof on or before 09th November 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

*Mayur*  
sd/-

**Date:** 28<sup>th</sup> October 2022  
**Place:** Vadodara

**Mayur Rajendrakumar Popat**  
**Interim Resolution Professional**  
**IBBI//IPA-001/IP-P-01918/2020-21/13046**

